



2026:AHC:16622

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 41573 of 2025

Sanjeev Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Syed Riyaz Askari

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and Sri R. P. Shukla, learned counsel for the respondent no.3.
2. The petitioner has preferred present writ petition inter-alia with the prayer to direct the respondent no.2 to finally decide the application of the petitioner dated 04.12.2024.
3. It is argued by learned counsel for the petitioner that though a considerable time has lapsed but till date no decision has been taken in the matter.
4. With the consent of learned counsel for the parties, the writ petition is being disposed of at the admission stage itself.
5. In the facts and circumstances, the petitioner is permitted to submit a fresh representation ventilating all his grievances before the respondent no.2-Collector/District Magistrate, Azamgarh along-with certified copy of this order as well as photo-copy of the earlier representation within a period of two weeks from today. If such a representation is made, the respondent no.2 is directed to pass appropriate order in accordance with law within a further period of two months.
6. With the aforesaid observations, present writ petition is disposed of finally.

7. Since the writ petition has been decided on an exparte version without seeking any response from the respondents, thus the passing of the order today may not be construed to an expression that this Court has gone into the merits of the matter and the second respondent shall accord independent consideration strictly in accordance with law and the mandate of law holding the field.

(Prakash Padia,J.)

January 22, 2026

Pramod Tripathi